

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 256 of 1989

New Delhi this the 21st day of November, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.K. Singh, Member

By Advocate Shri G.D. Gupta

Versus

1. Union of India through the Secretary to the Govt. of India, Min. of Defence, New Delhi.
2. The Chief of Personnel, Naval Headquarters, Sena Bhavan, D.H.Q. Post Office, New Delhi-110011.
3. Director of Personnel, Naval Headquarters, Sena Bhavan, DHQ Post Office, New Delhi-110011.
4. Assistant Chief of Personnel ('Civilian'), Naval Headquarters, Sena Bhavan, D.H.Q. Post Office, New Delhi-110011. Respondents

By Advocate Shri P.H. Ramchandani

ORDER (ORAI)

Mr. Justice S.K. Dhaon, Vice-Chairman

Shri Ramchandani, Senior Learned Counsel appearing on behalf of the respondents has brought to our notice a photostat copy of the order dated 04.07.1994 issued by the Director of Civil Personnel for Chief of the Naval Staff converting the penalty of "removal from service" inflicted upon the applicant into an order of "compulsory retirement" with effect from the

date of imposition of the initial penalty, i.e., 21.03.1988. This arrangement should satisfy the applicant keeping in view the facts and circumstances of the present case.

The respondents shall pay-off all the pensionary benefits etc. to the applicant in the light of the latest order passed by the Chief of the Naval Staff within a period of 4 months from today.

With these directions, this O.A. is disposed of finally but without any order as to costs.


(B.K. SINGH)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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